

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHBAD BENCH
ALLAHABAD

Dated: this the 12th day of **August** 2008

Original Application No.997 of 2004

Hon'ble Mr. A.K. Gaur, Member (J)

Guman, S/o Shri Channe Lal, R/o Village Bahera, Teshsil Newari,
Distt: Tikamgarh (MP)

...Applicant

By Adv : Shri R.K. Nigam

V E R S U S

1. Union of India through the General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi.

...Respondents.

By Adv : Shri S.K. Anwar

O R D E R

Heard Shri R.K. Nigam learned counsel for the applicants and Shri S.K. Anwar learned counsel for the respondents.

2. Learned counsel for the applicant submitted that number of junior counterparts of the applicant namely Ramesh, Deen Dayal, Rafique, Nasuruddin and Damodar etc have already been considered for screening and have been absorbed regularly, whereas the applicant has been denied.
3. Shri S.K. Anwar, learned counsel for the respondents submitted that the applicant has approached this Tribunal after a long delay. Learned counsel for the applicant further submits that the applicant has already filed representation before the competent

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authority for redressal of his grievances, but the same has not been disposed of after a lapse of several years.

4. Having heard learned counsel for the parties I am firmly of the view that the grievance of the applicant might be redressed in case a direction is given to the competent authority to consider and decide the pending representation of the applicant by a reasoned and speaking order. Shri S.K. Anwar, learned counsel for the respondents opposed this prayer on the ground that no such representation of the applicant has been received by the respondents.

5. I have perused the record and in my considered view if the representation of the applicant has not been received by the respondents, this OA be treated as a part of the representation and respondents may consider and dispose of the same by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. Be it noted that I have not passed any order on the merit of the case.

6. In view of the above the OA is disposed of. No cost.

Anjan
Member (J)

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